

issued to the Apparel Export Promotion Council, New Delhi, with regard to the penalty amount of Rs. 3.12 crores as on 31st December, 1984 and interest thereon upto 31st December, 1984?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): Copies of the communications on the subject issued by the Government to the AEPC are appended as Statement I and II.

Statement I

COPY OF D.O. LETTER NO. 1(23)/79-EP(T&J)-I VOL. II, DATED 23RD DECEMBER, 1980 FROM SHRI T. K. NARAIN, UNDER SECRETARY, DEPARTMENT OF TEXTILES TO SHRI A. S. M. SWAMI, SENIOR DIRECTOR, AEPC, NEW DELHI.

You may recall that some time back JS(BKZ) had suggested to Chairman, AEPC that amounts collected by the Council from penalties should be kept in a separate fund for export promotion purposes. Kindly let us know how exactly the funds have been kept by the Council in order to ensure that funds are being kept in the best interests of the Government. An immediate reply is requested.

Statement II

COPY OF D.O. LETTER NO. 11/31/83-EP (T&J)-I, DATED 10TH MAY, 1983 FROM SHRI N. K. SABHARWAL, JOINT SECRETARY, DEPARTMENT OF TEXTILES TO SHRI O. P. GOYAL, CHAIRMAN, AEPC, NEW DELHI.

This is with reference to earlier communications sent from this Department regarding the amounts collected by the AEPC by way of forfeiture of EMDs/Bank Guarantees and the interest thereon. As you are aware, Government had advised the Council to keep these amounts in accounts earning suitable rates of interests. The money is to be utilised for export promotion purposes with the approval of the Government.

A number of Questions have been answered on this subject lately in Parliament, and in reply to these questions also it has been stated that the AEPC has been advised to keep the amounts separate for export promotion purposes. Your particular attention is invited to Rajya Sabha Unstarred Question No. 1523 (Original Dy. No. 161) due for answer on 10-5-1983. The Question seeks information, *inter alia*, on whether the interest earned by the AEPC on the principal amount (collected by way of forfeiture) is shown separately in the Balance Sheet and, if not, whether the Council would be asked to show such interest figures separately. This matter has been considered and it is felt that the Council should indicate the principal and interest amounts appropriately in the Council's Balance Sheet.

Action taken in this regard may please be intimated to the Department of Textiles at earliest.

Inquiry into the Working of Raw Cotton Monopoly Procurement Scheme

892. SHRI SHANTIMOY GHOSH: Will the Minister of TEXTILES be pleased to state:

(a) whether Government have instituted any inquiry into the Working of the Raw Cotton Monopoly Procurement Scheme in Maharashtra;

(b) if so, what are the reasons for such an inquiry; and

(c) what is the outcome of the said inquiry and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) to (c) The raw cotton monopoly procurement scheme in Maharashtra is valid upto 30th June, 1986. The Government of Maharashtra have sought extension of the said scheme beyond 30th June, 1986. The Government of India have constituted a committee to go into the question of

further extension of the said scheme in Maharashtra and other related matters. The report of the Committee has not yet been made available to the Government.

Profit/loss account of hotels in the Public Sector

893. DR. MOHD. HASHMI KIDWAI: Will the Minister of PARLIAMEN-TARY AFFAIRS AND TOURISM be pleased to state:

(a) the number of hotels in the public sector at present;

(b) the total profit or losses incurred by these hotels during the last three years; and

(c) what remedial steps Government have taken to reduce the losses?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT): (a) and (b) Information is as under:—

(Rupees in Lakhs)

No. of Hotels	Profit/Loss		
	1982-83	1983-84	1984-85
I.T.D.C. 24	+92.04	—87.09	—55.47
H.C.I. 3	—10.81	—234.94	—314.49

(c) The following remedial steps have been taken to reduce the losses:

(i) Marketing and reservation tie-ups abroad of ITDC Hotels for chain use by foreign tourists;

(ii) Setting up of ITDC's own Travel Agency;

(iii) Grant of additional discount to local companies, Travel Agents, Public Sector Undertakings, etc.;

(iv) Introduction of cheap packages for domestic clientele;

(v) Promotion of the properties in the overseas market;

(vi) Aggressive Marketing sales Programme inside and outside the country.

As a result of the above measures ITDC hotels have shown a profit of Rs. 126.02 lakhs during the current year i.e. upto January, 1986.

भारतीयों को रोजगार हेतु विदेश जाने की अनुमति का दिया जाना

894. श्री मीर्जा इशार्द बेग : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) कितने भारतीय व्यक्तियों को विदेशों में पिछले तीन वर्षों के दौरान नौकरी हेतु अनुमति दी गई और वास्तव में कितने व्यक्तियों को विदेश भेजा गया तथा इन व्यक्तियों द्वारा कितनी विदेशी मुद्रा उपार्जित हुई और उन्होंने भारत में कितनी विदेशी मुद्रा भेजी,

(ख) क्या सरकार अन्य देशों में विभिन्न एजेंसियों द्वारा भारतीय मैनफ़ोर्स का शोषण किये जाने से अवगत है; यदि हां, तो उसका व्यौरा क्या है; और

(ग) इस संबंध में सरकार ने क्या कदम उठाये हैं या उठाने का विचार रखती है ?

श्रम मंत्रालय के राज्य मंत्री श्री पी० ए० संगमा : (क) पिछले तीन वर्षों के दौरान विदेशों में रोजगार के लिए